

2. 8101/8102 Amritsar-Hatia/Tatanagar Express
3. 3039/3040 Delhi-Howrah Janata Express
4. 4023/4024 Delhi-Farrukhabad Kalindi Express

(b) No, Sir.

(c) Does not arise.

(d) The present train services meet the requirements adequately.

Pension to Retired Employees of Indian Airlines

*663 SHRI RAJVEER SINGH: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether it is proposed to provide pension to the retired employees of the Indian Airlines;

(b) if so, the details thereof; and when it is likely to be implemented; and

(e) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI MADHAVRAO SCINDIA): (a) to (c). The employees of Indian Airlines have post-retirement benefits of Contributory Provident Fund and Gratuity. There is no proposal to introduce a pension scheme.

[English]

Rail Fare Concession to Handicapped Persons

*664 SHRI N. DENNIS: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government allow concession in train fare to handicapped persons; and

(b) if so, the details regarding conces-

sion for escorts, percentage of concession, class and type of train (Superfast, Mail, Express, etc.) in which this concession is permissible?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b). Yes, Sir, Orthopaedically handicapped/Paraplegic persons are entitled to 75% concession in First and Second Class by all trains except Rajdhani Express, Shatabdi Express and newly introduced New Delhi-Bombay Central A.C. Express trains. The escort is also eligible for the same concession.

[Translation]

Fake Appointment in Moradabad

*665. DR. S.P. YADAV:
SHRI SANTOSH KUMAR
GANGWAR:

Will the Minister of RAILWAYS be pleased to state:

(a) whether cases of fake recruitment against reserved quota have been reported in Moradabad zone;

(b) if so, whether any enquiry has been conducted in this regard; and

(c) the action taken/being taken against the erring officials?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MALIKARJUN): (a) and (b). A complaint was received in March 1990 about two persons having secured appointment against Scheduled Tribe quota in Moradabad Division of Northern Railway by impersonation. The case was taken for investigation by the Vigilance Department of Northern Railway. However, these two persons, after the enquiry was instituted, absconded from April 1990. These two persons were subsequently dismissed.

(c) The railway employees who connived in the matter has been taken up under Railway Servants Discipline & Appeal Rules.